

**RAJASTHAN HIGH COURT, JODHPUR**

**C I R C U L A R**

No. : 20 /P.I./2016

Date : 27-06-2016

To : All the District & Sessions Judges.  
(with the direction to circulate it amongst all the concerned).

Sub. : For expeditious disposal of objection petitions  
u/s 34 of the Arbitration and Conciliation Act,  
1996.

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No. Gen./XV/82/2012/3839

Date : 27.6.16

Your attention is invited toward this officer Circular No. 17/P.I./2013 dt. 01.10.2013, by which all the concerned Courts were directed to dispose of the objection petitions filed under Section 34 of the Arbitration and Conciliation Act, 1996, as expeditiously as possible, preferably within six months. It is enjoined upon all concerned Courts to strictly comply with the above directions.

Further, District & Sessions Judges are directed to send the quarterly information regarding objection petitions under Section 34 of the Arbitration and Conciliation Act, 1996 in the enclosed proforma.

Encl. : As above.

BY ORDER,

  
**REGISTRAR GENERAL**

**STATEMENT REGARDING OBJECTION PETITIONS U/S 34 OF ARBITRATION  
AND CONCILIATION ACT 1996**

| <b><i>Opening<br/>Pendency of<br/>the quarter</i></b> | <b><i>Institution<br/>during the<br/>quarter</i></b> | <b><i>Disposal<br/>during the<br/>quarter</i></b> | <b><i>Balance at<br/>the end of<br/>quarter</i></b> | <b><i>No. of objection petitions<br/>pending for more than six<br/>months (state the reason<br/>of pendency)</i></b> |
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